

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
O.A.No.1439/96

Date of decision: September 9, 1997.

Between:

R. Paul Jai Singh. .. Applicant.

And

1. Union of India represented by its Secretary, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Department of Revenue, North Block, New Delhi.
3. The Chief Commissioner of Income Tax, Ayakar Bhavan, Basher Bagh, Hyderabad.

Respondents.

Counsel for the applicant: Sri J. Sudheer.

Counsel for the respondents: Sri V. Bhimanna.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parmeshwar, Member (J).

JUDGMENT.

(per Hon'ble Sri R. Rangarajan, Member (A)).

...

Heard Sri Sudheer for the applicant and Sri V. Bhimanna for the respondents.

The applicant was recruited as Data Entry Operator in the scale of pay of Rs.1200--2200 with effect from 26-10-1988. He was given the scale of pay of Rs.1350-2200

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with effect from 11.9.1989 in accordance with the
Ministry's letter No.F(A)/IC/86(44) dated 11.9.1989.
He now prays for the scale of pay of Rs.1350-2200 from
the date of his joining as Data Entry Operator with
effect from the date of his joining i.e., 26-10-1988.

He has filed representation dated 7-12-1995
(Annexure VII Page 22 to the O.A.,) and also another
(Annexure XI Page 39 to O.A)
representation dated 4-10-1996/Those representations
are yet to be disposed of.

This O.A., is filed praying for fixation of
his pay in the pay scale of Rs.1350-2200 from the date
he joined as Data Entry Operator i.e., 26-10-1988 with
all consequential benefits. This O.A., is similar to
the O.A.1437/96 disposed of today. Hence we follow the
same direction as given in O.A.1437/96 and direct the
respondents as follows:

- a) The representations of the applicant referred
to above should be disposed of in accordance with
the law taking due note of the Judgment in
O.A.957/90 and the Order in SLP filed against
that judgment.
- b) Time for compliance three months from the
date of receipt of a copy of this
Judgment.

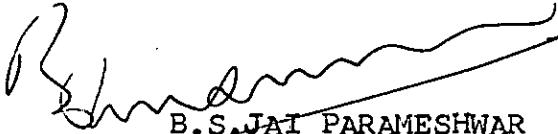
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With the above directions, the O.A., is disposed of.

No costs.


B.S. JAI PARAMESHWAR
MEMBER (J)

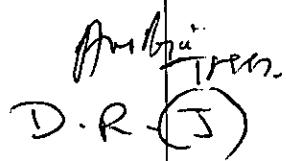
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R.RANGARAJAN,
MEMBER (A)

Date: 9--9--1997.

Dictated in open Court.

SSS.


D.R. (J)

OA.1439/96

1. The Secretary, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Direct Taxes,
Ministry of Finance, Department of Revenue,
North Block, New Delhi.
3. The Chief Commissioner of Income Tax, Ayakar Bhavan,
Basheer Bagh, Hyd.
4. One copy to Mr. J.Sudheer, Advocate, CAT., Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC, CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One copy duplicate.

off
29/9/87

(D)

SYL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR: M
(J)

DATED: 9/8/87

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in
O.A. NO. 1438/86

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

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II Court.

